

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 2690/2016

New Delhi, this the 20th day of September, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Neera Sharma,
(aged about 56 years),
(retired Asstt. Commissioner, KVS)
W/o Shri Adarsh Kumar Sharma,
R/o 312, B-4, Paryatan Vihar,
Vasundhara Enclave,
Delhi – 110 096.

.... Applicant

(By Advocate : Mr. L. R. Khatana)

Versus

1. Kendriya Vidyalaya Sangathan,
Through its Joint Commissioner (Admn.),
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi – 110 602.

2. Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi – 110 602. Respondents

(By Advocate : Mr. S. Rajappa)

O R D E R (O R A L)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

Heard learned counsel for both the parties.

2. Learned counsel for the respondents fairly admits that the case of the applicant is completely covered by the judgment passed by this Tribunal in O.A. No. 2073/2014 – **B. C. Tyagi** vs. **UOI & Ors.**, which was decided on 08.11.2011.

3. In view of the statement made by the learned counsel for the respondents, respondents are directed to pass a similar order in the case of applicant also within two months from the date of receipt of a certified copy of this order. Accordingly, the O.A is allowed.

(Jasmine Ahmed)
Member (J)

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